

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 266/GT/2014

Subject : Determination of tariff for Indira Gandhi Super Thermal Power Project (3x500 MW) of APCPL for the period from the 1.4.2014 to 31.03.2019

Petition No. 437/GT/2014

Subject : Approval of tariff of Indira Gandhi Super Thermal Power Project Stage-1 (3X500 MW) from COD of Unit-1, i.e, from 5.3.2011 to 31.3.2014

Date of Hearing : **5.10.2016**

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Aravali Power Company Private Limited

Respondents : Haryana Power Purchase Centre and 3 others

Parties present : Shri M.G.Ramachandran, Advocate, APCPL
Ms. Poorva Saigal, Advocate, APCPL
Ms. Anushree Bardhan, APCPL
Shri T. Vinodh Kumar, NTPC
Shri Vishal Anand, Advocate, BRPL & BYPL
Shri Rahul Kinra, Advocate, BRPL & BYPL
Shri Abhishek Srivastava, BYPL
Shri Nishant Grover, BYPL
Shri Sameer Singh, BYPL
Ms Akansha, Advocate, TPDDL

Record of Proceedings

The learned counsel for the respondents, BYPL, BRPL and TPDDL has prayed for adjournment of the hearing in order to file their replies on the amended petition filed by the petitioner. This was not objected to by the learned counsel for the petitioner.

2. The Commission accepted the prayer and adjourned the hearing. The Commission directed the said respondents to file their replies by 14.10.2016, with advance copy to the petitioner, who shall file rejoinder, if any, by 20.10.2016.



3. Matter shall be listed for hearing on **24.10.2016**. Parties are directed to complete their pleadings within the due date mentioned and no adjournment shall be granted for any reason whatsoever.

By order of the Commission

-Sd/-
B. SreeKumar
Dy. Chief (Law)

